

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 3

**IA(IBC)/1019(CH)2023, IA(IBC)/907(CH)2023, IA(IBC)/1345(CH)2023,
IA(IBC)/1348(CH)2023, IA(IBC)/2681(CH)2023
in
CP (IB) No.122(CH)2022
(Admitted)**

IN THE MATTER OF:-

Raj Kumar Garg

... Petitioner

Vs.

Vikas Proppant & Granit Ltd.

...Respondent

Under Section: 9, 30, 60(5), 19(2), 12(2), IBC 2016 and Rule 11 of NCLT

Order delivered on 11.07.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

**For the Resolution Professional and applicant in IA
No.1019/23,1345/2023,1348/2023
and 2681/2023** : Mr. Viren Sharma, Advocate

**For the applicant in IA
No.907/2023** : Mr. G. S. Sarin, Advocate

For the SRA : Mr. Aalok Jagga, Advocate with Mr. APS
Madaan and Ms. Vibhu Aggarwal,
Advocate

ORDER

IA(IBC)/2681(CH)2023

The present application has been filed under Rule 11 of the NCLT Rules for placing on record relevant documents meant for IA No.1019/2023 which is an application for the approval of the Resolution Plan under Section 30 of the Code. It is stated by the Id. counsel for the RP that inadvertently the documents Annexures A to J as referred to in IA No.1019/2023 could not be annexed and the latest convenience proforma is also annexed in the present application.

Keeping in view the fact and circumstances, the present application is allowed and Annexures A to J along with latest Convenience Proforma are taken on record. Thus, IA No.2681/2023 stands disposed of and the same be tagged with IA No.1019/2023 for reference purpose.

IA No.1019/2023

Vakalatnama has been filed by Id. counsel for the RP-Mr. Viren Sharma vide Diary No.00630/6 dated 10.06.2024. The same is taken on record. Short note has also been filed by Id. counsel for the RP vide Diary No.00630/7 dated 18.06.2024. The same is also taken on record. List on 31.07.2024.

IA No.907/2023

Vakalatnama has been filed by Id. counsel for the RP-Mr. Viren Sharma vide Diary No.00929/6 dated 10.06.2024. The same is taken on record.

The present application has been filed under Section 60(5) of the Code for consideration of the claim which according to the Id. counsel for the RP is under verification and the same were not provided by the applicant. In these circumstances, Id. authorised representative-Mr. G. S. Sarin, PCS is directed to place on record the balance sheets which were available before March 2020 and the status of other documents sought by the RP. Let the same be done within 10 days with a copy in advance to the counsel opposite. List on 31.07.2024.

IA No.1345/2023

Vakalatnama has been filed by Id. counsel for the RP-Mr. Viren Sharma vide Diary No.01525/2 dated 10.06.2024. The same is taken on record.

It is stated by Id. counsel for the RP that some information has already been supplied by the respondents and he will inform the Bench about the remaining information if any, supplied by the respondents.

In the meantime, Id. counsel for the RP is directed to serve notice upon the opposite side/non-applicants within one week after verification of the information and the respondents after service, are directed to file their reply with a copy in advance to the counsel opposite. Information sought by the RP shall also be provided by the respondents with extended cooperation to the RP. List on 31.07.2024.

IA No.1348/2023

Vakalatnama has been filed by Id. counsel for the RP-Mr. Viren Sharma vide Diary No.01542/1 dated 10.06.2024. The same is taken on record.

The present application has been filed by Id. counsel for the RP for extension of CIRP period as a matter of abundant caution so that the CIRP period is not expired before the submission of the Resolution Plan. According to Id. counsel for the RP, the application for the approval of the Resolution Plan was filed within the extended period. Therefore, no further extension is required and the present application is ***rendered infructuous*** and is ***disposed of*** accordingly.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)